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EXTRAORDINARY

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GOVERNMENT OF ARUNACHAL PRADESH  
LAW, JUSTICE AND LEGISLATIVE DEPARTMENT  
ITANAGAR

NOTIFICATION

The 18th December, 2007

No. Jud-10/2006.— In exercise of the powers conferred by the proviso to Article 309 read with Article 234 of the Constitution of India, the Governor of Arunachal Pradesh, in consultation with the Gauhati High Court, is pleased to make the following rules further to amend the Arunachal Pradesh Judicial Service Rules, 2006.

1. (1) These rules may be called the Arunachal Pradesh Judicial Service (Amendment) Rules, 2007. Short title & commencement  
(2) They shall come into force with immediate effect.
2. In serial No. 2 of the Table to the rule 7 of the Arunachal Pradesh Judicial Service Rules, 2006 (hereinafter referred to as the Principal Rules) : Amendment of Table to Rule-7
  - (i) the entries in Column (3) shall be substituted by the following entries :  
"By Promotion from the cadre of Grade-III selected by the High Court on the basis of criteria indicated Schedule-C failing which by direct recruitment on the basis of the aggregate marks/grade secured in a competitive examination conducted by the High Court as specified in Schedule-B".  
the entries in Column (4) shall be substituted by the following entries :-
  - (ii) "(a) Promotion :  
Must have been in the cadre of Grade-III for a period of not less than five years.  
(b) D/Recruitment :
    - (i) Must be holder of degree in law granted by a recognized University established by law in India,
    - (ii) Must be practicing as an advocate in Courts of Civil and Criminal jurisdiction on the last date fixed for receipt of applications and must have so practiced for a period of not less than 5 (five) years as on such date, and
    - (iii) Must not have completed, as on the last date fixed for receipt of applications 40 years of age in the case of candidates belonging to Arunachal Pradesh Scheduled Tribes and 38 years in the case of others".
3. In the Principal Rules in rule 10 : Amendment of Rule-10
  - (i) the existing sub-rule (1) shall be deleted ;
  - (ii) the existing sub-rule (2) (i) to (vii) shall be renamed as sub-rule (1) (i) to (vii)
  - (iii) the following shall be added as sub-rule (2) :  
"(2) All vacancies in all grades of service either by promotion or direct recruitment, as may be, shall be filled up in accordance with the schedule mentioned in Schedule-F".
4. After the Schedule-E, the following Schedule shall be inserted, namely :- Addition of new Schedule

## "SCHEDULE—F

- A. For filling of vacancies in the Cadre of Grade-I in respect of :
- twenty five per cent vacancies to be filled by direct recruitment from the Bar, and
  - twenty five per cent by promotion through limited competitive examination of Civil Judges (Senior Division) having not less than five years of qualifying service.

Sl. No.	Description	Date
1	Number of vacancies to be notified by the High Court, Vacancies to be calculated including : (a) existing vacancies, (b) future vacancies that may arise within one year due to retirement, (c) future vacancies that may arise due to elevation to the High Court, death or otherwise, say ten per cent of the number of posts, (d) vacancies arising due to deputation of judicial officers to other department may be considered as temporary vacancy.	31st March
2	Advertisement inviting applications from eligible candidates	15th of April
3	Last date for receipt of application	30th April
4	Publication of list of eligible applicant. List may be put on the website.	15th May
5	Despatch/issue of admit cards to the eligible applicants.	16th May to 15th June
6	Written examination. Written examination may be : (a) objective questions with multiple choice which can be scrutinized by the computer ; and (b) subjective/narrative.	30th June
7	Declaration of result of written examination. (a) Result may be put on the website and also published in the Newspaper. (b) The ratio of 1:3 of the available vacancies to the successful candidates be maintained.	16th August
8	Viva Voce	1st September to 7th September
9	Declaration of final select list and communication to the appointing authority (a) Result may be put on the website and also published in the Newspaper. (b) Select list will be published in order of merit and should be double the number of vacancies notified. (c) Select list shall be valid till the next select list is published.	15th September
10	Issue of appointment letter by the competent authority for all existing vacant posts on date.	30th September
11	Last date for joining.	31st October

- B. For filling of vacancies in the cadre Grade-I in respect of fifty per cent vacancies to be filled by promotion.

Sl. No.	Description	Date
1	Number of vacancies to be notified by the High Court, Vacancies to be calculated including (a) existing vacancies, (b) future vacancies that may arise within one year due to retirement	31st March

Sl. No.	Description	Date
3	Receipt of judgments from the eligible officers.	30th May
4	Viva Voce. Criteria: (a) ACR for last five years; (b) Evaluation of judgments furnished; and (c) Performance in the oral interview.	15th to 31st July
5	Declaration of final select list and communication to the appointing authority (a) Result may be put on the website and also published in the Newspaper. (b) Select list will be published in order of merit and should be double the number of vacancies notified.	31st August
6	Issue of appointment letter by the competent authority for all existing vacant posts as on date.	30th September
7	Last date for joining	31st October

## C. For filling of vacancies in the cadre of Grade-II to be filled by promotion.

Sl. No.	Description	Date
1	Number of vacancies to be notified by the High Court. Vacancies to be calculated including (a) existing vacancies. (b) future vacancies that may arise within one year due to retirement. (c) future vacancies that may arise due to elevation to the High Court, death or otherwise, say ten per cent of the number of posts	31st of March
2	Publication of list of eligible officers. (a) The list may be put on the website. (b) Zone of consideration should be 1:3 of the number of vacancies.	15th May
3	Receipt of judgments from the eligible officers.	30th May
4	Viva Voce. Criteria: (a) ACR for last five years; (b) Evaluation of judgments furnished; and (c) Performance in the oral interview.	1st to 16th August
5	Declaration of final select list and communications to the appointing authority (a) Result may be put on the website and also published in the Newspaper. (b) Select list will be published in order of merit and should be double the number of vacancies notified.	15th September
6	Issue of appointment letter by the competent authority for all existing vacant posts as on date.	30th September
7	Last date of joining	31st October

## D. For appointment to the posts in the cadre of Grade-III by direct recruitment.

Sl. No.	Description	Date
1	Number of vacancies to be notified by the High Court. Vacancies to be calculated including (a) existing vacancies. (b) future vacancies that may arise within one year due to retirement. (c) future vacancies that may arise due to elevation to the High Court, death or otherwise, say ten per cent of the number of posts.	15th January
2	Advertisement inviting applications from eligible candidates	1st February
3	Last date for receipt of application.	1st March
4	Publication of list of eligible applicant. List may be put on the website.	2nd April

Sl. No.	Description	Date
5	Despatch/issue of admit cards to the eligible applicants.	2nd to 30th April
6	Preliminary written examination. Objective question with multiple choice which can be scrutinized by computer.	15th May
7	Declaration of result of preliminary written examination. (a) Result may be put on the website and also published in the Newspaper. (b) The ratio of 1:10 of the available vacancies to the successful candidates be maintained.	15th June
8	Final written examination. Subjective/Narrative	15th July
9	Declaration of result of preliminary written examination. (a) Result may be put on the website and also published in the Newspaper. (b) The ratio of 1:3 of the available vacancies to the successful candidates be maintained. (c) Dates of interview of the successful candidates may be put on the internet which can be printed by the candidates and no separate information of the date of interview need be sent.	30th August
10	Viva Voce	1st to 15th October
11	Declaration of final select list and communications to the appointing authority. (a) Result may be put on the website and also published in the Newspaper. (b) Select list be published in order of merit and should be double the number of vacancies notified.	1st November
12	Issue of appointment letter by the competent authority for all existing vacant posts as on date.	1st December
13	Last date of joining	2nd January of the following year

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Secretary to the  
Government of Arunachal Pradesh,  
Itanagar.